

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 610  
IB-527/ND/2023

**IN THE MATTER OF:**

**Mr. Rajinder Kumar Mittal**

**...PETITIONER**

**Vs.**

**M/s. Edelweiss Asset Reconstruction Company**

**...RESPONDENT**

**Section**

**U/s 94(1) of IB Code, 2016**

**Order delivered on 29.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

:

**For the Respondent**

:

**ORDER**

Due to paucity of time, the matter is adjourned to **07.06.2024**.

**Sd/-**  
**(Court Officer)**